NATIONAL HUMAN RIGHTS COMMISSION

PIONEER, Bhubaneswar, 21.1.2025
Page No. 2, Size:(24.90)cms X (16.30)cms.

# Update status of Zero Villages: NHRC to State Govt

RAJESH BEHERA ■ BHUBANESWAR

The National Human Rights Commission (NHRC) has recently directed the Principal Secretary, Revenue and Disaster Management Department, Government of Odisha, to present before the Commission with the up-to-date status report on the current status of conversion of 589 "Zero Villages" and 20 "Forest Villages".

It has also directed to submit the district wise details of converted revenue villages and the status of provided facilities, claims within eight weeks, without fail. Monitoring the petition filed by rights activist and Supreme Court lawyer Radhakanta Tripathy, the NHRC passed the order.

The petitioner stated in the complaint about the lack of bare necessities and basic amenities in the villagers (mostly inhabited by STs and SCs). These villages are known as 'Zero Villages' as they are within the reserved forest area. As the forest villages are not on revenue records, they have no elected representatives or Gram Sabhas.

As per the 2011 census, India has 4,526 forest villages in the country, out of which 458 forest villages are in Odisha. It has further been mentioned that in May 2016, the Union government had admitted that there was a need for conversion of forest villages into revenue villages considering the difficulties faced by the people living in forest villages.

Tripathy also pointed out that there are issues of human trafficking, man-animal conflict, distress migration, malnutrition and absence of healthcare and educational facilities, which are needed to be resolved on priority basis. The villages located in Dhenkanal, Angul, Ganjam and Nayagarh districts in Odisha are facing all these problems. Villagers of Zero Villages should have facilities of safe drinking water, playgrounds, all-weather roads, PHC, education under RTE Act, toilets, etc. for better livelihood.

Citing denial and deprivation of social justice, basic amenities to more than 4,000 forest villages in India, Tripathy pin pointed the State of Odisha has more than 420 forest villages, where people lead miserable life with sufferings.

The forest villages in Chhattisgarh, Madhya Pradesh, Jharkhand, West Bengal, Maharashtra, Telangana, Andhra Pradesh, Tamil Nadu, Kerala, Karnataka and Northeast States are also struggling for basic amenities, bare necessities and other welfare schemes as well as suffering from Left-wing Extremism and ineffective constitutional safeguards.

Considering the gravity of the issue on 13.08.2024, the NHRC directed the Secretary, Ministry of Rural Development, Government of India, the Secretary, Ministry of Forest, Government of India and the Chief Secretary, Government of Odisha, to look into the serious issues and ensure the needful action and submit their action taken reports to the Commission within eight weeks.

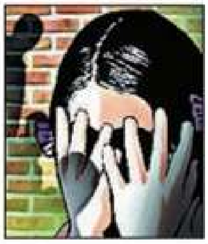
Pursuant to the notice of the NHRC, Odisha Government submitted a series of communications which admit the proposals are pending at various levels. It is a matter of concern that, despite specific laws and directions by the State Ministry, the Secretary , Board of Revenue, Odisha and the Director, Land Records Surveys and Consolidation, Odisha and all the Collectors, the authorities have not flung into action to complete the process within the stipulated time, and even after lapse of nearly nine years of guidelines, issued on conversion of villages, the actual status of conversion is unclear, the NHRC observed.

The Principal CCF Odisha and the Forest Department are not even aware about the number of such villages, it added.

TIMES OF INDIA, Kochi, 21.1.2025
Page No. 03, Size:(3.57)cms X (10.94)cms.

# P'thitta rape case: NHRC takes action

**Kottayam:** The National Human Rights Commission (NHRC), has taken suo motu



cognisance of the alleged sexual abuse of a dalit girl in Pathanamthitta and the arrest of 58 people so far out of 60 accused in the 30 FIRs in the matter. Two of the accused are absconding abroad.

The commission has observed that the contents of the media report, if true, raise a serious issue of the human rights violation of the survivor. Therefore, it has issued notices to the chief secretary and the director general of police, Kerala, calling for a detailed report in the matter. It is expected to include the status of the FIR, her health and the medical care, counselling and compensation, if any, provided to her in the reported matter within two weeks. TNN

NATIONAL HUMAN RIGHTS COMMISSION

ORISSA POST, Bhubaneswar, 21.1.2025
Page No. 4, Size:(13.08)cms X (6.52)cms.

# NHRC seeks report on Dehury's pension issue

POST NEWS NETWORK

**Keonjhar, Jan 20:** The National Human Rights Commission (NHRC), New Delhi, has directed the district Collector of Keonjhar to submit a detailed report on the case of Pathuri Dehury, an elderly woman seen crawling for two kilometers to collect her pension. The video of the 74-year-old tribal woman went viral, sparking concerns over her treatment and the lack of accessibility to basic services.

The NHRC issued the directive January 17, asking for the report to be submitted by February 24 for further consideration. The action follows a complaint from Radhakanta Tripathy, a human rights defender and senior advocate, who brought the issue to the Commission's attention.

The disturbing video showed Pathuri Dehury crawling towards Raisuan Panchayat in Telkoi Block, Keonjhar, as there was no accessible road. The Commission had previously ordered the district Collector to take necessary actions and submit an action report within four weeks.

The complaint also highlighted similar issues faced by Madhav Jamuda, a disabled man from Kuladera village, who experiences similar challenges due to a lack of roads and government assistance. The complainant urged the Commission to ensure that pensions are delivered to the beneficiaries' doorsteps, wheelchairs are provided to the differently-abled, and areas are connected with all-weather roads.

The NHRC had initially directed the district Collector to submit an action report by October 30, 2024, but no report had been received at the time of the latest directive.

# स्वास्थ्य मंत्रालय को पेश करनी होगी रिपोर्ट, जीएनई मायोपैथी पर संज्ञान

पाली. राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की ओर से जीएनई मायोपैथी पर संज्ञान लिया गया है। इसके लिए स्वास्थ्य व परिवार कल्याण मंत्रालय को कार्रवाई कर चार सप्ताह में रिपोर्ट प्रस्तुत करने के निर्देश दिए हैं।

पाली के डॉ. वैभव भंडारी की ओर से एनएचआरसी में जीएनई मायोपैथी को राष्ट्रीय दुर्लभ रोग नीति में शामिल करने की अपील की थी। जिसमे बताया था कि जीएनई मायोपैथी एक दुर्लभ अनुवांशिक विकार है। जिसमें मांसपेशियों की कमजोरी धीरे-धीरे बढ़ती है। यह रोग आमतौर पर युवा व्यस्कों में शुरू होता है। यह रोग व्यक्ति की गतिशीलता और आत्मनिर्भरता को प्रभावित करता है। इस दुर्लभ बीमारी से ग्रसितों को अन्य दुर्लभ रोगों से पीड़ित मरीजों की तरह दवा व सहायक उपकरणों पर आयात शुल्क में रियायत नहीं मिलती है। इस बीमारी से ग्रसित मरीज दुर्लभ रोगों के लिए बनाई गई राज्य योजनाओं का लाभ नहीं उठा सकते। इलाज के लिए वित्तीय सहायता नहीं मिलती है।

NATIONAL HUMAN RIGHTS COMMISSION

DAINIK NAV JYOTI, Paali, 21.1.2025
Page No. 2, Size:(5.82)cms X (7.04)cms.

## एनएचआरसी ने जीएनई मायोपैथी पर लिया संज्ञान

# स्वास्थ्य मंत्रालय को चार सप्ताह में रिपोर्ट देने के निर्देश

नवज्योति/पाली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने डॉ. वैभव भंडारी द्वारा जीएनई मायोपैथी को राष्ट्रीय दुर्लभ रोग नीति में शामिल करने की अपील पर संज्ञान लिया है। आयोग ने स्वास्थ्य और परिवार कल्याण मंत्रालय को आवश्यक कार्रवाई कर चार सप्ताह के भीतर रिपोर्ट प्रस्तुत करने के निर्देश दिए।

बता दें कि जीएनई मायोपैथी एक दुर्लभ अनुवांशिक विकार है, जिसमें मांसपेशियों की कमजोरी धीरे-धीरे बढ़ती है। यह रोग आमतौर पर युवा वयस्कों में शुरू होता है और धीरे-धीरे उनकी गतिशीलता और आत्मनिर्भरता को प्रभावित करता है। अन्य दुर्लभ रोगों से पीड़ित मरीजों को दवाओं और सहायक उपकरणों पर आयात शुल्क में छूट मिलती है, जबकि जीएनई मायोपैथी के मरीज इससे वंचित हैं। राज्य योजनाओं तक पहुंच नहीं होने के कारण जीएनई मायोपैथी के मरीज दुर्लभ रोगों के लिए बनाई गई राज्य योजनाओं का लाभ नहीं उठा सकते। वहीं इस नीति के तहत इलाज के लिए दी जाने वाली वित्तीय सहायता भी जीएनई मायोपैथी के मरीजों को नहीं मिलती। डॉ. भंडारी ने कहा कि जीएनई मायोपैथी के मरीजों को इन सुविधाओं से वंचित रखना उनके समानता के अधिकार (अनुच्छेद 14) और जीवन और गरिमा के अधिकार (अनुच्छेद 21) का उल्लंघन है, जो भारतीय संविधान द्वारा प्रदान किए गए हैं। उन्होंने इस बहिष्कार को प्रभावित व्यक्तियों के साथ अन्याय करार दिया। डॉ. भंडारी ने एनएचआरसी से जीएनई मायोपैथी को राष्ट्रीय दुर्लभ रोग नीति में शामिल करने की सिफारिश की थी और स्वास्थ्य मंत्रालय को इसे तुरंत मान्यता देने का निर्देश देने की मांग की थी। आयोग ने इस मामले को गंभीरता से लेते हुए स्वास्थ्य और परिवार कल्याण मंत्रालय को निर्देशित किया है कि वह डॉ. भंडारी की याचिका पर विचार करें। मंत्रालय को चार सप्ताह के भीतर आवश्यक कार्रवाई करके आयोग को रिपोर्ट प्रस्तुत करने का निर्देश दिया गया है।

NATIONAL HUMAN RIGHTS COMMISSION

DAINIK BHASKAR, Pali, 21.1.2025
Page No. 1, Size:(4.13)cms X (7.21)cms.

# एनएचआरसी ने जीएनई मायोपैथी पर लिया संज्ञान

## 4 सप्ताह में रिपोर्ट देने के निर्देश

भास्कर संवाददाता | पाली

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने जीएनई मायोपैथी को राष्ट्रीय दुर्लभ रोग नीति में शामिल करने की अपील पर संज्ञान लिया है। यह अपील पाली के डॉ. वैभव भंडारी ने की थी। आयोग ने स्वास्थ्य और परिवार कल्याण मंत्रालय को आवश्यक कार्रवाई कर चार सप्ताह के भीतर रिपोर्ट प्रस्तुत करने के निर्देश दिए हैं। जीएनई मायोपैथी एक दुर्लभ अनुवांशिक विकार है, जिसमें मांसपेशियों की कमजोरी धीरे-धीरे बढ़ती है। यह रोग आमतौर पर युवा वयस्कों में शुरू होता है और धीरे-धीरे उनकी गतिशीलता और आत्मनिर्भरता को प्रभावित करता है। अन्य दुर्लभ रोगों से पीड़ित मरीजों को दवाओं और सहायक उपकरणों पर आयात शुल्क में छूट मिलती है, जबकि जीएनई मायोपैथी के मरीज इससे वंचित हैं। गौरतलब है कि स्वास्थ्य और परिवार कल्याण मंत्रालय ने 2017 में राष्ट्रीय दुर्लभ रोग उपचार नीति बनाई थी, जिसे 2021 में अंतिम रूप दिया गया। डॉ. भंडारी ने मस्कुलर डिस्ट्रॉफी के मरीजों की समस्याओं को दूर करने के लिए कई महत्वपूर्ण पहल की हैं।

NATIONAL HUMAN RIGHTS COMMISSION

NAI DUNIYA, Gwalior, 21.1.2025
Page No. 12, Size:(21.88)cms X (30.94)cms.

# दलित लड़की के यौन शोषण पर केरल सरकार को नोटिस

**नई दिल्ली, एजेंसी :** राष्ट्रीय मानवाधिकार आयोग ने सोमवार को केरल के पथनमथिट्टा जिले में दलित लड़की के लंबे समय तक यौन शोषण के आरोप वाली मीडिया रिपोर्टों पर स्वतः संज्ञान लेते हुए राज्य सरकार और पुलिस महानिदेशक को नोटिस जारी किया। इस मामले में 30 एफआइआर दर्ज की गई हैं। इस मामले में अब तक 59 आरोपितों में से 57 की गिरफ्तारी हो चुकी है। कथित तौर पर दो आरोपित विदेश भाग गए हैं। आयोग ने एक बयान में कहा कि अगर मीडिया रिपोर्ट सही हैं तो पीड़िता के मानवाधिकार उल्लंघन का यह गंभीर मुद्दा है। उल्लेखनीय है कि 15 जनवरी को प्रकाशित मीडिया रिपोर्ट के अनुसार, पीड़िता (जो अब 18 साल की है) ने अपनी शिकायत में आरोप लगाया था कि उसका कई लोगों ने लंबे समय तक यौन शोषण किया। आयोग के मुताबिक, यह मामला बाल कल्याण समिति द्वारा आयोजित काउंसलिंग के दौरान उस समय सामने आया, जब एक शैक्षणिक संस्थान में उसके शिक्षकों ने समिति को उसके व्यवहार में बदलावों के बारे में बताया। आयोग ने केरल के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर विस्तृत रिपोर्ट मांगी है।

HANS INDIA, Online, 21.1.2025
Page No. 0, Size:(0)cms X (0)cms.

# CBI Court To Sentence Convicted Rapist-Murderer In RG Kar Medical College Case

https://www.thehansindia.com/news/national/cbi-court-to-sentence-convicted-rapist-murderer-in-rg-kar-medical-college-case-938299

Susmita Modak Hans News Service | 20 Jan 2025 11:20 AM IST

Sanjay Roy faces sentencing after being convicted of raping and murdering a 31-year-old medical trainee at RG Kar Medical College, a case that sparked nationwide protests in India.

A Central Bureau of Investigation (CBI) court is set to announce the sentence for Sanjay Roy, who was convicted on Saturday for the rape and murder of a 31-year-old medical trainee at RG Kar Medical College and Hospital in Kolkata. The crime, which occurred in August 2024, triggered widespread protests across India.

The court found Roy, a civic volunteer, guilty under multiple sections including rape, causing death, and murder. The conviction carries potential sentences ranging from a minimum of 10 years of rigorous imprisonment to life imprisonment or the death penalty.

During the trial, Roy maintained his innocence, claiming he was framed and pointing to his rudraksha chain as evidence. However, investigators identified him through CCTV footage and a Bluetooth earphone found near the victim's body in the hospital's seminar hall, where the crime occurred on August 9, 2024.

The case had significant repercussions, including violent protests that led to vandalism at the hospital's emergency ward during a 'Reclaim the Night' rally. The incident prompted the resignation of RG Kar College principal Sandip Ghosh and drew attention from the Calcutta High Court and the **National Human Rights Commission (NHRC).**

The CBI filed charges against Roy in October, and the trial began in November at West Bengal's Sealdah court. The victim's parents, present during the verdict, expressed gratitude to the court for delivering justice. The case highlighted serious security concerns in medical institutions and sparked debates about women's safety in public spaces.

# India News | NHRC Takes Suo Motu Cognisance of Reported Sexual Abuse of Girl by Several Individuals in Kerala

https://www.latestly.com/agency-news/india-news-nhrc-takes-suo-motu-cognisance-of-reported-sexual-abuse-of-girl-by-several-individuals-in-kerala-6580428.html

Get latest articles and stories on India at LatestLY. According to an official release, the Commission has observed that the contents of the media report, if true, raise a serious issue of the human rights violation of the victim girl.
New Delhi [India], January 20 (ANI): The National Human Rights Commission (NHRC) has taken suo motu cognisance of the reported sexual abuse of a girl belonging to the Scheduled Caste in Pathanamthitta district of Kerala and the arrest of 44 people so far out of 59 accused in the 30 FIRs in the matter. Reportedly, two of the accused are absconding abroad and the remaining 13 others are yet to be arrested.According to an official release, the Commission has observed that the contents of the media report, if true, raise a serious issue of the human rights violation of the victim girl. Therefore, it has issued notices to the Chief Secretary and the Director General of Police, in Kerala calling for a detailed report on the matter.

"It is expected to include the status of the FIR, her health and the medical care, counselling and compensation, if any provided to her in the reported matter within two weeks," the release said."According to the media report, carried on January 15, 2025, the girl, who is now 18 years old, has reportedly alleged in her complaint that she was sexually abused by several individuals. The matter came to light during counselling conducted by the Child Welfare Committee, after the victim's teachers at an educational institution, informed the panel about noticeable changes in her behaviour," it added.

On January 9, NHRC took a suo motu cognizance of a tragic incident where a 72-year-old man reportedly committed suicide on December 25 last year after being denied treatment under the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PM-JAY) at a government-run hospital in Bengaluru, Karnataka.The victim, enrolled in the AB PM-JAY scheme, sought medical treatment at the Kidwai Memorial Institute of Oncology but was denied coverage due to the alleged lack of state government orders, despite his eligibility. (ANI)

NEWSTAP, Online, 21.1.2025
Page No. 0, Size:(0)cms X (0)cms.

# Justice Arun Mishra को लेकर BCCI में होगा बड़ा खेल, ये है अंदर की कहानी...

https://www.newstak.in/national-news/video/justice-arun-mishra-bcci-nhrc-3156813-2025-01-21

Justice Arun Mishra, BCCI, NHRC 21 Jan 2025 (अपडेटेड: Jan 21 2025 4:14 AM)

सुप्रीम कोर्ट के जज रहते समय जस्टिस अरुण मिश्रा दिल्ली में 13 अकबर रोड वाले बंगले में रहते थे. 2014 से 2020 तक 6 साल जज रहने के बाद 3 सितंबर 2020 को रिटायर हो गए. एक महीने में बंगला खाली हो जाना चाहिए था. जस्टिस अरुण मिश्रा के पास बंगला रिटायर होने के 9 महीने बाद रहा. सुप्रीम कोर्ट से रिटायर होने के बाद जून 2021 में सरकार ने उनका बड़ा पद दे दिया. 6 महीने से खाली राष्ट्रीय मानवाधिकार आयोग का अध्यक्ष बनाया तो आरोप लगे कि मोदी सरकार ने जस्टिस अरुण मिश्रा को बड़ा पद देने का मन बनाया हुआ था इसीलिए सरकारी बंगला खाली नहीं कराया.

FREE PRESS JOURNAL, Online, 21.1.2025
Page No. 0, Size:(0)cms X (0)cms.

# Kerala: NHRC Takes Suo Motu Cognisance Of Sexual Abuse Case In Pathanamthitta, Issues Notices To State Authorities For Detailed Report

https://www.freepressjournal.in/india/kerala-nhrc-takes-suo-motu-cognisance-of-sexual-abuse-case-in-pathanamthitta-issues-notices-to-state-authorities-for-detailed-report

https://english.mathrubhumi.com/news/crime/kerala-pathanamthitta-sc-girl-abuse-nhrc-notice-1.10270498

The Chief Secretary and the Director General of Police, Government of Kerala, have been issued notices to submit a detailed report within two weeks, including the status of the FIR, the individual's health, medical care, counseling, and compensation.

FPJ News ServiceUpdated: Monday, January 20, 2025, 09:59 PM IST

The National Human Rights Commission (NHRC), India has take suo motu cognisance of the reported sexual abuse of a girl belonging to the Scheduled Caste in Pathanamthitta district of Kerala and arrest of 44 people so far out of 59 accused in the 30 FIRs in the matter. Reportedly, two of the accused are absconding abroad and remaining 13 others are yet to be arrested.

The Commission has observed that the contents of the media report, if true, raise a serious issue of the human rights violation of the victim girl. Therefore, it has issued notices to the Chief Secretary and the Director General of Police, Kerala calling for a detailed report in the matter. It is expected to include the status of the FIR, her health and the medical care, counseling and compensation, if any provided to her in the reported matter within two weeks.

According to the media report, carried on 15th January, 2025, the girl, who is now 18 years old, has reportedly alleged in her complaint that she was sexually abused by several individuals. The matter came to light during counseling conducted by the Child Welfare Committee, after the victim’s teachers at an educational institution, informed the panel about noticeable changes in her behaviour.

# Kerala: एनएचआरसी ने पथानामथिट्टा में यौन शोषण मामले का स्वतः संज्ञान लिया

https://jantaserishta.com/local/kerala/kerala-nhrc-takes-suo-motu-cognizance-of-sexual-abuse-case-in-pathanamthitta-3783064#

20 Jan 2025 10:18 PM

Kerala केरल। **राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी**), भारत ने केरल के पथानामथिट्टा जिले में अनुसूचित जाति की एक लड़की के साथ कथित यौन शोषण के मामले में स्वत: संज्ञान लिया है और इस मामले में 30 एफआईआर में 59 आरोपियों में से अब तक 44 लोगों को गिरफ्तार किया गया है। कथित तौर पर, दो आरोपी विदेश में फरार हैं और शेष 13 अन्य को अभी गिरफ्तार किया जाना है।

आयोग ने पाया है कि मीडिया रिपोर्ट की सामग्री, यदि सत्य है, तो पीड़ित लड़की के मानवाधिकार उल्लंघन का गंभीर मुद्दा उठाती है। इसलिए, इसने मुख्य सचिव और पुलिस महानिदेशक, केरल को नोटिस जारी कर मामले में विस्तृत रिपोर्ट मांगी है। इसमें दो सप्ताह के भीतर एफआईआर की स्थिति, उसके स्वास्थ्य और रिपोर्ट किए गए मामले में उसे प्रदान की गई चिकित्सा देखभाल, परामर्श और मुआवजे (यदि कोई हो) को शामिल करने की उम्मीद है।

15 जनवरी, 2025 को प्रसारित मीडिया रिपोर्ट के अनुसार, लड़की, जो अब 18 वर्ष की है, ने कथित तौर पर अपनी शिकायत में आरोप लगाया है कि कई व्यक्तियों द्वारा उसका यौन शोषण किया गया था। यह मामला बाल कल्याण समिति द्वारा आयोजित काउंसलिंग के दौरान प्रकाश में आया, जब एक शैक्षणिक संस्थान में पीड़िता के शिक्षकों ने समिति को उसके व्यवहार में उल्लेखनीय बदलावों के बारे में बताया।

UNI, Online, 21.1.2025
Page No. 0, Size:(0)cms X (0)cms.

# NHRC issues notice to Kerala govt over sexual abuse case

https://www.uniindia.com/news/india/nhrc-issues-notice-to-kerala-govt-over-sexual-abuse-case/3371897.html

https://www.msn.com/en-in/health/nutrition/kerala-nhrc-takes-suo-motu-cognisance-of-sexual-abuse-case-in-pathanamthitta-issues-notices-to-state-authorities-for-detailed-report/ar-AA1xx3Ox?apiversion=v2&noservercache=1&domshim=1&renderwebcomponents=1&wcseo=1&batchservertelemetry=1&noservertelemetry=1

New Delhi, Jan 20 (UNI) Taking suo motu cognisance of the reported sexual abuse of a girl by several individuals in Pathanamthitta district, Kerala, the National Human Rights Commission (NHRC) on Monday issued notices to the Chief Secretary and the Director General of Police of the state.

The Commission has called for a detailed report in the matter within two weeks.

"The report is expected to include the status of the FIR, her health and the medical care, counseling and compensation, if any provided to her in the reported matter," the NHRC said in a statement.

The media on January 15 reported that an 18-year-old girl belonging to the Scheduled Caste in Pathanamthitta district of Kerala was sexually abused by around 59 people. In her complaint, the girl alleged that she was sexually abused by several individuals.

The matter came to light during counseling conducted by the Child Welfare Committee, after the victim's teachers at an educational institution, informed the panel about noticeable changes in her behaviour, the NHRC said.

"In total 44 people out of 59 accused have been arrested so far in the 30 FIRs in the matter. Reportedly, two of the accused are absconding abroad and remaining 13 others are yet to be arrested," it added. The Commission has observed that the contents of the media report, if true, raise a serious issue of the human rights violation of the victim girl.

# NHRC Probes Kerala Abuse Case and Karnataka Scheme Tragedy

https://www.devdiscourse.com/article/headlines/3232018-nhrc-probes-kerala-abuse-case-and-karnataka-scheme-tragedy

The NHRC investigates abuses in Kerala and a Karnataka healthcare scheme incident. A girl from the Scheduled Caste in Kerala suffered sexual abuse, prompting NHRC action. Meanwhile, in Karnataka, a 72-year-old man committed suicide after being denied healthcare under the Ayushman Bharat scheme.

Devdiscourse News Desk | Updated: 20-01-2025 20:17 IST | Created: 20-01-2025 20:17 IST

The National Human Rights Commission (NHRC) has taken suo motu cognizance of a reported sexual abuse case involving a girl from the Scheduled Caste in Pathanamthitta district of Kerala. As of now, 44 out of 59 accused individuals have been arrested based on 30 FIRs. Two suspects are reportedly abroad, while 13 others remain at large.

In a statement, the Commission addressed the serious human rights concerns highlighted in media reports, prompting them to issue notices to Kerala's Chief Secretary and Director General of Police for a comprehensive report. This report is expected to elucidate the FIR status, the victim's health, and any medical care, counseling, or compensation provided, with a deadline of two weeks for submission.

Separately, the NHRC also took note of a tragic case on January 9 concerning a 72-year-old man who allegedly took his life on December 25 after being denied medical treatment under the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PM-JAY) at a state hospital in Bengaluru, Karnataka. The deceased was eligible but was denied coverage due to reported state government lapses, raising serious concerns over policy implementation.

(With inputs from agencies.)

NEWSTAP, Online, 21.1.2025
Page No. 0, Size:(0)cms X (0)cms.

# Justice Arun Mishra को लेकर BCCI में होगा बड़ा खेल, ये है अंदर की कहानी...

https://www.newstak.in/national-news/video/justice-arun-mishra-bcci-nhrc-3156813-2025-01-21

Justice Arun Mishra, BCCI, NHRC 21 Jan 2025 (अपडेटेड: Jan 21 2025 4:14 AM)

सुप्रीम कोर्ट के जज रहते समय जस्टिस अरुण मिश्रा दिल्ली में 13 अकबर रोड वाले बंगले में रहते थे. 2014 से 2020 तक 6 साल जज रहने के बाद 3 सितंबर 2020 को रिटायर हो गए. एक महीने में बंगला खाली हो जाना चाहिए था. जस्टिस अरुण मिश्रा के पास बंगला रिटायर होने के 9 महीने बाद रहा. सुप्रीम कोर्ट से रिटायर होने के बाद जून 2021 में सरकार ने उनका बड़ा पद दे दिया. 6 महीने से खाली राष्ट्रीय मानवाधिकार आयोग का अध्यक्ष बनाया तो आरोप लगे कि मोदी सरकार ने जस्टिस अरुण मिश्रा को बड़ा पद देने का मन बनाया हुआ था इसीलिए सरकारी बंगला खाली नहीं कराया.

# NHRC seeks report from Kerala on Dalit girl's rape involving 59 accused

https://www.daijiworld.com/index.php/news/newsDisplay?newsID=1264192

Mon, Jan 20 2025 10:53:05 PM

New Delhi, Jan 20 (IANS): The NHRC has taken suo motu cognisance of the reported sexual abuse of a girl belonging to the Scheduled Caste in Kerala and arrest of 44 people, seeking a report from the state government within two weeks, an official said on Monday.

So far, 59 accused have been named in 30 FIRs filed in connection with the matter in Pathanamthitta district.

Two of the accused have fled the country and 13 others are yet to be arrested.

The Commission has observed that the contents of the media report, if true, raise a serious issue of the human rights violation of the victim girl.

It issued notices to Kerala's Chief Secretary and the Director General of Police, calling for a detailed report in the matter.

The NHRC said the report should include the status of the FIR, the victim's health and the medical care, counselling and compensation, if any, provided to her in the reported matter within two weeks.

According to the media report, carried on January 15, the girl, who is now 18 years old, reportedly alleged in her complaint that she was sexually abused by several individuals.

The matter came to light during counselling conducted by the Child Welfare Committee, after the victim's teachers at an educational institution informed the panel about noticeable changes in her behaviour.

Earlier this month, the NHRC took cognisance of an incident in Karnataka in which a 72-year-old man committed suicide on December 25 after a public hospital in Bengaluru declined to provide him treatment under the Ayushman Bharat scheme.

As per a media report, the state-run Kidwai Memorial Institute of Oncology had denied him the benefit of Rs 5 lakh cover under the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PM-JAY) for which he had enrolled himself, stating that state government orders in this regard had not arrived yet.

Observing that the contents of the media report, if true, raised a serious issue of violation of human rights, the Commission said that a few more cases regarding the

# NHRC seeks report from Kerala on Dalit girl's rape involving 59 accused

https://www.socialnews.xyz/2025/01/20/nhrc-seeks-report-from-kerala-on-dalit-girls-rape-involving-59-accused/

Posted By: Gopi January 20, 2025

New Delhi, Jan 20 (SocialNews.XYZ) The NHRC has taken suo motu cognisance of the reported sexual abuse of a girl belonging to the Scheduled Caste in Kerala and arrest of 44 people, seeking a report from the state government within two weeks, an official said on Monday.

So far, 59 accused have been named in 30 FIRs filed in connection with the matter in Pathanamthitta district.

Two of the accused have fled the country and 13 others are yet to be arrested.

The Commission has observed that the contents of the media report, if true, raise a serious issue of the human rights violation of the victim girl.

It issued notices to Kerala's Chief Secretary and the Director General of Police, calling for a detailed report in the matter.

The NHRC said the report should include the status of the FIR, the victim's health and the medical care, counselling and compensation, if any, provided to her in the reported matter within two weeks.

According to the media report, carried on January 15, the girl, who is now 18 years old, reportedly alleged in her complaint that she was sexually abused by several individuals.

The matter came to light during counselling conducted by the Child Welfare Committee, after the victim's teachers at an educational institution informed the panel about noticeable changes in her behaviour.

Earlier this month, the NHRC took cognisance of an incident in Karnataka in which a 72-year-old man committed suicide on December 25 after a public hospital in Bengaluru declined to provide him treatment under the Ayushman Bharat scheme.

As per a media report, the state-run Kidwai Memorial Institute of Oncology had denied him the benefit of Rs 5 lakh cover under the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PM-JAY) for which he had enrolled himself, stating that state government orders in this regard had not arrived yet.

Observing that the contents of the media report, if true, raised a serious issue of violation of human rights, the Commission said that a few more cases regarding the problems being faced by the beneficiaries of the AB PM-JAY scheme for senior citizens had also been mentioned in the news report.

Taking suo motu cognisance of the matter, the NHRC issued notices to the Secretary of the Union Ministry of Health and Family Welfare and the Chief Secretary of Karnataka and called for a detailed report on the matter.

Source: IANS

TIMES OF INDIA, Online, 21.1.2025
Page No. 0, Size:(0)cms X (0)cms.

# NHRC seeks report on elderly tribal woman crawling 2km for pension

https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-seeks-report-on-elderly-tribal-woman-crawling-2km-for-pension/articleshow/117399903.cms

Jan 20, 2025, 06.02 PM IST

Keonjhar: The National Human Rights Commission (NHRC) has directed the district collector of Keonjhar to submit a report on the case of Pathuri Dehury, a 74-year-old tribal woman who was reportedly forced to crawl 2km to collect her pension at Raisuan panchayat in Telkoi block.

The commission has given time till Feb 24, 2025, to submit the report, following its initial direction on Jan 17. The move comes after senior advocate and human rights defender Radhakanta Tripathy filed a complaint based on a viral video showing Dehury's plight.

The case also highlighted similar hardships faced by another disabled resident, Madhav Jamuda from Kuladera village in Khuntapada, who struggles due to lack of proper road connectivity and govt assistance.

In his complaint, Tripathy urged the commission to ensure doorstep delivery of old-age pensions, provision of wheelchairs to the affected individuals and construction of all-weather roads to improve village connectivity.

The NHRC had previously directed the district magistrate on Oct 30, 2024, to take necessary action and submit a report within four weeks. However, no response has been received from the authorities yet.

# NHRC Takes Action in Kerala Scheduled Caste Girl Abuse Case

https://www.devdiscourse.com/article/law-order/3232154-nhrc-takes-action-in-kerala-scheduled-caste-girl-abuse-case

The NHRC issued a notice to the Kerala government and police over reports of sexual abuse of a Scheduled Caste girl in Pathanamthitta. The girl's complaint led to the arrest of 44 out of 59 accused, and the NHRC seeks a detailed report on the case, including her well-being.

Devdiscourse News Desk | New Delhi | Updated: 20-01-2025 21:34 IST | Created: 20-01-2025 21:34 IST

The National Human Rights Commission (NHRC) has issued a notice to the Kerala government and its police chief following allegations of sexual abuse involving a Scheduled Caste girl in Pathanamthitta district. The commission described the media report, dated January 15, as raising grave human rights concerns if verified.

The case emerged after counseling by the Child Welfare Committee, triggered by behavioral changes observed by her teachers. The girl's complaint led to significant legal action, with 44 arrests made out of 59 accused in the matter. Two suspects are reportedly abroad, while 13 remain at large.

The NHRC has demanded a comprehensive report from Kerala's chief secretary and police director general. The report should include the First Information Report (FIR) status, the victim's medical care, counseling received, and any compensation provided, with a deadline set for two weeks.

# NHRC ने केरल के पथानामथिट्टा जिले में एक लड़की के साथ कई व्यक्तियों द्वारा कथित यौन शोषण का स्वतः संज्ञान लिया

https://insamachar.com/nhrc-takes-suo-motu-cognizance-of-alleged-sexual-assault-on-a-girl-by-several-persons-in-pathanamthitta-district-of-kerala/

Posted on20 जनवरी 2025

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने केरल के पथानामथिट्टा जिले में अनुसूचित जाति की एक लड़की के साथ कथित यौन शोषण के मामले में स्वतः संज्ञान लिया है। इस मामले के 30 एफआईआर में 59 आरोपियों में से अब तक 44 लोगों को गिरफ्तार किया गया है। बताया जा रहा है कि दो आरोपी विदेश भाग गए हैं और बाकी 13 को अभी तक गिरफ्तार नहीं किया गया है।

आयोग ने पाया है कि मीडिया रिपोर्ट, यदि सत्य है, तो पीड़ित लड़की के मानवाधिकार उल्लंघन का गंभीर मुद्दा उठाती है। इसलिए, इसने केरल के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर मामले में विस्तृत रिपोर्ट मांगी है। इसमें दो सप्ताह के भीतर एफआईआर की स्थिति, उसके स्वास्थ्य और रिपोर्ट किए गए मामले में उसे प्रदान की गई चिकित्सा देखभाल, परामर्श और मुआवजे (यदि कोई हो) की जानकारी शामिल करने की उम्मीद है।

15 जनवरी, 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार, लड़की, जो अब 18 वर्ष की है, ने अपनी शिकायत में कथित तौर पर कई व्यक्तियों द्वारा उसके यौन शोषण का आरोप लगाया है। यह मामला बाल कल्याण समिति द्वारा आयोजित काउंसलिंग के दौरान उस समय प्रकाश में आया, जब एक शैक्षणिक संस्थान में पैनल के सामने पीड़िता के शिक्षकों ने उसके व्यवहार में उल्लेखनीय बदलावों के बारे में बताया।

# NHRC ने केरल में कई व्यक्तियों द्वारा लड़की के यौन शोषण की रिपोर्ट का स्वतः संज्ञान लिया

https://jantaserishta.com/world/nhrc-takes-suo-motu-cognizance-of-report-of-sexual-abuse-of-girl-by-several-persons-in-kerala-3783077

Gulabi Jagat

**20 Jan 2025 10:37 PM**

**New Delhi**: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने केरल के पथानामथिट्टा जिले में अनुसूचित जाति की एक लड़की के साथ कथित यौन शोषण और मामले में 30 एफआईआर में 59 आरोपियों में से अब तक 44 लोगों की गिरफ्तारी का स्वत: संज्ञान लिया है। कथित तौर पर, दो आरोपी विदेश भाग गए हैं और शेष 13 अन्य को अभी तक गिरफ्तार नहीं किया गया है। एक आधिकारिक विज्ञप्ति के अनुसार, आयोग ने पाया है कि मीडिया रिपोर्ट की सामग्री, यदि सत्य है, तो पीड़ित लड़की के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है। इसलिए, इसने केरल में मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर मामले पर विस्तृत रिपोर्ट मांगी है। विज्ञप्ति में कहा गया है, "इसमें दो सप्ताह के भीतर एफआईआर की स्थिति, उसके स्वास्थ्य और रिपोर्ट किए गए मामले में उसे प्रदान की गई चिकित्सा देखभाल, परामर्श और मुआवजे (यदि कोई हो) की जानकारी शामिल होने की उम्मीद है।"

15 जनवरी, 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार, लड़की, जो अब 18 वर्ष की है, ने अपनी शिकायत में कथित तौर पर आरोप लगाया है कि कई व्यक्तियों द्वारा उसका यौन शोषण किया गया था। यह मामला बाल कल्याण समिति द्वारा आयोजित काउंसलिंग के दौरान प्रकाश में आया, जब एक शैक्षणिक संस्थान में पीड़िता के शिक्षकों ने पैनल को उसके व्यवहार में उल्लेखनीय बदलावों के बारे में बताया।

9 जनवरी को, NHRC ने एक दुखद घटना का स्वत: संज्ञान लिया, जिसमें एक 72 वर्षीय व्यक्ति ने पिछले साल 25 दिसंबर को कर्नाटक के बेंगलुरु में एक सरकारी अस्पताल में आयुष्मान भारत प्रधानमंत्री जन आरोग्य योजना (AB PM-JAY) के तहत इलाज से इनकार किए जाने के बाद कथित तौर पर आत्महत्या कर ली थी।

AB PM-JAY योजना में नामांकित पीड़ित ने किदवई मेमोरियल इंस्टीट्यूट ऑफ ऑन्कोलॉजी में चिकित्सा उपचार की मांग की, लेकिन उसकी पात्रता के बावजूद, राज्य सरकार के आदेशों की कथित कमी के कारण उसे कवरेज से वंचित कर दिया गया। (एएनआई)

# P’thitta rape case: NHRC takes action

https://timesofindia.indiatimes.com/city/kochi/pthitta-rape-case-nhrc-takes-action/articleshow/117406230.cms

Jan 21, 2025, 12.02 AM IST

Kottayam: The National Human Rights Commission (NHRC), has taken suo motu cognisance of the alleged sexual abuse of a dalit girl in Pathanamthitta and the arrest of 58 people so far out of 60 accused in the 30 FIRs in the matter. Two of the accused are absconding abroad.

The commission has observed that the contents of the media report, if true, raise a serious issue of the human rights violation of the survivor. Therefore, it has issued notices to the chief secretary and the director general of police, Kerala, calling for a detailed report in the matter. It is expected to include the status of the FIR, her health and the medical care, counselling and compensation, if any, provided to her in the reported matter within two weeks.

The survivor, who is now 18 years old, has alleged in her complaint that she was sexually abused by several individuals. The matter came to light during a counselling session conducted by the Child Welfare Committee, after the victim's teachers at an educational institution, informed the panel about noticeable changes in her behaviour.

# Rahul Gandhi: क्या राहुल गांधी देश के लिए बन चुके हैं खतरा? उन्होंने क्यों कहा- हम भारत राष्ट्र से लड़ रहे हैं? समझिए

https://www.theindiadaily.com/india/why-rahul-gandhi-said-we-are-fighting-with-indian-states-news-61983

राहुल गांधी ने देश की सभी वैधानिक और गैर-वैधानिक संस्थाओं के खिलाफ युद्ध की बात की है, जैसे कि **राष्ट्रीय मानवाधिकार आयोग**, विधि आयोग, भारतीय सशस्त्र सेना, सीबीआई, ईडी, और राष्ट्रीय सतर्कता आयोग. वे लोकायुक्त और लोकपालों के खिलाफ भी लड़ने की बात कर रहे हैं.

Edited By:Gyanendra Tiwari Updated : 20 January 2025, 04:39 PM IST

कांग्रेस सांसद और लोकसभा में विपक्ष के नेता राहुल गांधी ने अपने 20 साल से ज्यादा के राजनीतिक करियर में कई बार ऐसे बयान दिए हैं, जिनसे उनकी समझदारी पर सवाल उठे हैं. कई बार उनकी बातें नासमझी की वजह से नजरअंदाज की गई हैं, और वे गलत तथ्यों के आधार पर राजनीतिक तौर पर फंसे हैं. लेकिन इस बार उन्होंने 'भारत राष्ट्र' से लड़ने की बात कहकर अपने ऊपर गंभीर सवाल खड़े कर दिए हैं.

राहुल गांधी ने बुधवार को कहा था, "हम बीजेपी, आरएसएस और खुद भारत राष्ट्र (The Indian State) से लड़ रहे हैं." उनका कहना था कि यह केवल एक राजनीतिक संघर्ष नहीं है. यही वही राहुल गांधी हैं, जो कहते हैं, "मैं नहीं मानता कि भारत एक राष्ट्र है." वे बार-बार यह कहते रहते हैं कि भारत सिर्फ राज्यों का एक संघ है, और उन्हें राष्ट्रवाद में विश्वास नहीं है. उनका ताजा बयान इस बात की पुष्टि करता है.

संविधान के अनुच्छेद 12 में भारत राष्ट्र को केंद्रीय सरकार के विधायी और कार्यकारी अंग के रूप में परिभाषित किया गया है. राहुल गांधी ने भारत राष्ट्र से लड़ने की बात कहकर देश की चुनी हुई सरकार के खिलाफ युद्ध की बात की है. उनका बयान लोकसभा, राज्यसभा, राज्य सरकारों, पंचायतों, और अन्य सभी सरकारी संस्थाओं के खिलाफ युद्ध का ऐलान है.

राहुल गांधी ने पहले भी देश को और सेना को जातियों के आधार पर बांटने की कोशिश की है. पहले यह लगता था कि वे यह सब अज्ञानता में कर रहे थे, लेकिन अब यह साफ लग रहा है कि वे जानबूझकर और खतरनाक मंशा से ऐसा कर रहे हैं.

भारत राष्ट्र से लड़ने की बात कहकर राहुल ने देश के राष्ट्रपति, सभी राज्यपालों, सुप्रीम कोर्ट के मुख्य न्यायाधीश, हाई कोर्ट के जजों, और सभी चुनी हुई सरकारों के खिलाफ युद्ध का ऐलान कर दिया है. यह सभी संस्थाएं देश के लोकतंत्र का हिस्सा हैं.

राहुल गांधी की माओवादी सोच सबसे पहले तब दिखी थी, जब उन्होंने अपनी ही सरकार के एक कैबिनेट प्रस्ताव को सार्वजनिक रूप से फाड़ दिया था. इसके बाद, राहुल गांधी चीन के राष्ट्रपति और कांग्रेस पार्टी की तत्कालीन अध्यक्ष सोनिया गांधी के साथ चाइनीज कम्युनिस्ट पार्टी के साथ एक डील पर हस्ताक्षर करते नजर आए थे.

राहुल ने कभी यह नहीं बताया कि कांग्रेस पार्टी, जो दुनिया के सबसे बड़े लोकतंत्र की सबसे पुरानी पार्टी होने का दावा करती है, उसके नेता ने दुश्मन देश की सत्ताधारी पार्टी के साथ डील क्यों की. इसके अलावा, डोनाल्ड लू, जो सीआईए के इशारे पर दूसरे देशों में सत्ता परिवर्तन करवाने के लिए कुख्यात है, से राहुल गांधी ने 10 सितंबर 2024 को क्यों मुलाकात की? और राहुल ने भारत-विरोधी आवाज उठाने वाली सोमाली-अमेरिकी राजनेता इल्हान उमर से क्यों मुलाकात की?

इन सभी कारणों से यह शक गहरा रहा है कि जब 2017 में सिक्किम के डोकलाम में भारतीय सेना और चीनी सैनिकों के बीच संघर्ष हो रहा था, तो क्या राहुल गांधी गुपचुप तरीके से चीनी अधिकारियों से मिले थे? क्या 2018 में कैलाश मानसरोवर यात्रा के दौरान उन्होंने चीनी मंत्रियों से गुप्त मुलाकात की थी?

# एनएचआरसी ने जीएनई मायोपैथी पर लिया संज्ञान:स्वास्थ्य मंत्रालय को 4 सप्ताह में मांगी रिपोर्ट

https://www.bhaskar.com/local/rajasthan/pali/news/nhrc-takes-cognizance-of-gne-myopathy-in-rajasthan-134330537.html

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने डॉ. वैभव भंडारी द्वारा जीएनई मायोपैथी को राष्ट्रीय दुर्लभ रोग नीति में शामिल करने की अपील पर संज्ञान लिया है। आयोग ने स्वास्थ्य और परिवार कल्याण मंत्रालय को आवश्यक कार्रवाई कर चार सप्ताह के भीतर रिपोर्ट प्रस्तुत करने के निर्देश दिए हैं।

**जीएनई मायोपैथी क्या है?**

जीएनई मायोपैथी एक दुर्लभ अनुवांशिक विकार है, जिसमें मांसपेशियों की कमजोरी धीरे-धीरे बढ़ती है। यह रोग आमतौर पर युवा वयस्कों में शुरू होता है और धीरे-धीरे उनकी गतिशीलता और आत्मनिर्भरता को प्रभावित करता है।

**नीति से बाहर होने के कारण समस्याएं**:

**आयात शुल्क छूट का अभाव**: अन्य दुर्लभ रोगों से पीड़ित मरीजों को दवाओं और सहायक उपकरणों पर आयात शुल्क में छूट मिलती है, जबकि जीएनई मायोपैथी के मरीज इससे वंचित हैं।

**राज्य योजनाओं तक पहुंच नहीं**: जीएनई मायोपैथी के मरीज दुर्लभ रोगों के लिए बनाई गई राज्य योजनाओं का लाभ नहीं उठा सकते।

**वित्तीय सहायता का अभाव**: इस नीति के तहत इलाज के लिए दी जाने वाली वित्तीय सहायता भी जीएनई मायोपैथी के मरीजों को नहीं मिलती।

**मानवाधिकार हनन**: डॉ. भंडारी ने कहा कि जीएनई मायोपैथी के मरीजों को इन सुविधाओं से वंचित रखना उनके समानता के अधिकार (अनुच्छेद 14) और जीवन और गरिमा के अधिकार (अनुच्छेद 21) का उल्लंघन है, जो भारतीय संविधान द्वारा प्रदान किए गए हैं। उन्होंने इस बहिष्कार को प्रभावित व्यक्तियों के साथ अन्याय करार दिया।

डॉ. भंडारी ने एनएचआरसी से जीएनई मायोपैथी को राष्ट्रीय दुर्लभ रोग नीति में शामिल करने की सिफारिश की थी और स्वास्थ्य मंत्रालय को इसे तुरंत मान्यता देने का निर्देश देने की मांग की थी। मंत्रालय को चार सप्ताह के भीतर आवश्यक कार्रवाई करके आयोग को रिपोर्ट प्रस्तुत करने का निर्देश दिया गया है। यह निर्णय रोगियों के हित में और उनके लिए समान अवसर सुनिश्चित करने के उद्देश्य से लिया गया है।

गौरतलब है कि स्वास्थ्य और परिवार कल्याण मंत्रालय ने पहले ही 2017 में राष्ट्रीय दुर्लभ रोग उपचार नीति बनाई थी, जिसे 2021 में अंतिम रूप दिया गया। आयोग ने इस मामले को जायज और महत्वपूर्ण बताते हुए मंत्रालय से तत्काल आवश्यक कदम उठाने की अपील की है।

**मस्कुलर डिस्ट्रॉफी के लिए उल्लेखनीय प्रयास**: डॉ. भंडारी ने मस्कुलर डिस्ट्रॉफी के मरीजों की समस्याओं को दूर करने के लिए कई महत्वपूर्ण पहल की हैं। इलेक्ट्रिक व्हीलचेयर के अलावा, कई राज्यों में हाई नीड बोर्ड के गठन की मांग की है ताकि उच्च आवश्यकताओं वाले मरीजों की पहचान कर उन्हें विशेष सुविधाएं प्रदान की जा सकें। जो कई राज्यों में लागू हो चुका है।